

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.427/2012

Monday, this the 20th day of January, 2014

C O R A M :

HON'BLE MR.JUSTICE A.K BASHEER, JUDICIAL MEMBER

K.N Vijayan
Peon, SMR/O/ERS
Ernakulam Junction
Kochi – 16, residing at
Madappillil Karot House
Ettumanoor P.O
Kottayam District

- Applicant

(By Advocate Mr.Babu Cherukara)

Versus

1. The General Manager
Southern Railway
Chennai
2. The Divisional Railway Manager
Trivandrum Division
Office at Thycad
Trivandrum
3. Senior Divisional Personnel Officer
Southern Railway
Divisional Office
Personal Branch
Trivandrum

- Respondents

(By Advocate Mr.Thomas Mathew Nellimoottil)

This application having been heard on 20th January, 2014 this
Tribunal on the same day delivered the following :-

ORDER

BY HON'BLE MR.JUSTICE A.K BASHEER, JUDICIAL MEMBER

When this case is taken up for consideration, learned counsel for the

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applicant seeks permission to withdraw the Original Application with liberty to pursue the matter at a later stage after satisfying the conditions laid down in Annexure A-4 Scheme for appointment on compassionate grounds of ward/spouse of medically declassified staff of Railways. Permission is granted.

2. If a request is received from the applicant to subject him to a medical examination as provided under the Scheme for medical invalidation, appropriate opportunity shall be afforded to him in accordance with the Rules and without any delay.
3. The Original Application is dismissed as withdrawn in the above terms.



**JUSTICE A.K.BASHEER
JUDICIAL MEMBER**

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